

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION No.27 of 2024 (SZ)
(Earlier O.A. NNo.722 of 2023 (PB))

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the
News Item in The Hindu dated 18.11.2023 titled "illegal
sand mining in Godavari river poses a threat to
Sir Arthur Cotton Barrage, alleges BJP Andhra President
D. Purandeshhwari.

... Applicants

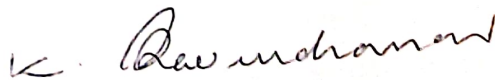
AND

The Chairman, State Environmental Impact Assessment
Authority, Andhra Pradesh, Vijayawada and others

... Respondents

REPORT FILED BY
ENVIROMENTAL ENGINEER, ADHRA PRADESH
POLLUTION CONTROL BOARD
5th RESPONDENT

Date: 17.12.2025



M/S. K. RAVINDRANATH
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777
E-mail : ravindranath.kilari@gmail.com

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

In Original Application No. 722 of 2023 (PB)

In Original Application No.27 of 2024 (SZ)

IN THE MATTER OF

Suo Moto

..... Applicant (s)

(Based on the news item in The Hindu
Dated: 18.11.2023 titled "*Illegal Sand
Mining in Godavari River poses a threat
to Sir Arthur Cotton Barrage, alleges BJP
Andhra President D.Purandeshwari*")

Versus

APPCB & Ors.

..... Respondent (s)

INDEX

S. No.	Particulars	Page No.
1.	APPCB report in O.A. No.27 of 2024 (SZ)	1 - 5
2.	Annexure – I: The Hon'ble NGT (PB) Order dated 20.08.2025 in O.A. No.27 of 2024.	6 - 8
3.	Annexure – II: News item was published in the Hindu bureau dated 18.11.2023.	9 - 13
4.	Annexure-III: The Hon'ble NGT (PB) Order dated 19.12.2023 in O.A. No.722 of 2023.	14 - 15
4.	Annexure-IV: The Hon'ble NGT (SZ) Order dated 09.02.2024 in O.A.No.27 of 2024.	16 - 17
5.	Annexure-V: Joint Committee report in compliance to the Hon'ble NGT (PB) order dated 19.12.2023.	18 - 22
6.	Annexure-VI: Environment Clearance, CTE & CTO orders for sand mining obtained by mines & Geology in Vemagiri – Kadiyapulanka Villages.	23 - 104

Date: 08.11.2025

Place: Kakinada.


Environmental Engineer,
A.P. Pollution Control APPCB,
Regional Office, Kakinada.
ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office KAKINADA

REPORT OF THE ANDHRA PRADESH POLLUTION CONTRL BOARD (APPCB) IN COMPLIANCE TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE BENCH, CHENNAI IN ORDER DATED 20.08.2025 IN ORIGINAL APPLICATION NO.27 OF 2024 (EARLIER O.A.NO.722 OF 2023 IN PB) IN THE MATTERS OF "ILLEGAL SAND MINING IN GODAVARI RIVER POSES A THREAT TO SIR ARTHUR COTTON BARRAGE, ALLEGED BY THE BJP ANDHRA PRESIDENT SMT.D.PURANDESHWARI", EAST GODAVARI DISTRICT, ANDHRA PRADESH.

It is to submit that the Hon'ble NGT (SZ) heard the Original Application No. 27 of 2024 on 20.08.2025 and issued the order as follows:

- "1. Today, there is no representation for the applicant.
2. The learned counsel appearing for the State of Andhra Pradesh seeks further time to file the further reports of the District Collector-East Godavari District, Andhra Pradesh Pollution Control Board and the SEIAA -Andhra Pradesh.
3. Post the matter on 10.11.2025." **A copy of the Hon'ble NGT Order dated 20.08.2025 is submitted as Annexure – I**

In this connection the following is submitted for kind perusal.

1. It is to submit that a News item was published in the Hindu bureau dated 18.11.2023 titled "illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage" which was alleged by the BJP Andhra President D. Purandeshwari that Sir Arthur Cotton Barrage was under threat for its survival owing to illegal sand mining deep inside the river Godavari adjacent to the barrage in East Godavari District. It was also reported that ongoing sand mining at Burilanka area in Kadiyapulanka near Sir Arthur Cotton Barrage. Heavy machines have been deployed by replacing the local boats for the deep sand mining in the heart of the river Godavari, adjacent to Sir Arthur Cotton Barrage. **A copy of the News Item is submitted as Annexure – II.**
2. The Suo Moto case was taken by the Hon'ble NGT (PB), New Delhi titled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari" and registered in the Hon'ble NGT, Principal Bench as OA No 722 of 2023. The case was heard by the Hon'ble NGT on 19.12.2023 and constituted a Joint Committee comprising of i) District Magistrate, East Godavari; ii) Central

Pollution Control Board; iii) Andhra Pradesh Pollution Control Board and iv) Senior Officer nominated by Additional Chief Secretary/Secretary/Principal Secretary, Irrigation Department of State of Andhra Pradesh. Further, the matter was transferred to the Hon'ble NGT, Southern Bench, Chennai vide order dated 19.12.2023 in OA 722 of 2023 (PB). **A copy of the Hon'ble NGT Order is submitted as Annexure – III.** The transferred case from Hon'ble NGT (PB) to Hon'ble NGT (SZ), Chennai is listed as O.A. No.27 of 2024. The 1st hearing held on 09.02.2024. **A copy of the Hon'ble NGT Order is submitted as Annexure – IV.**

3. Accordingly, the Joint Committee comprises Smt K. Madhavi Latha, IAS, District Collector, East Godavari District; Smt D. Sowmya, Scientist D, Central Pollution Control Board; Sri R.Satish Kumar, Chief Engineer, Water Resource Department; Sri Bh.L Sundeep Reddy, Environmental Engineer, APPCB, Kakinada have visited the alleged locations at Burrilanka of Vemagiri and Dowlaiswaram Barrage and upstream of Dowlaiswaram Barrage on 20.02.2024. **A copy of the Joint Committee report submitted as Annexure – V.**
4. Based on the observations the Joint Committee in its report has given the following conclusions:
 - i. There is no illegal sand mining on the day of inspection. The ramp for reaching Vemagiri-Kadiyapulanka Sand Reach was existing physical observations shows the remnants of mining operations.
 - ii. No visual damage to the barrage observed.
 - iii. The nurseries are located in the area on either side of the road leading the River Godavari at Vemagiri-Kadiyapulanka. During the inspection, the Joint Committee observed that the average width of the road is 9 to 10 meters.
5. It is submitted that the above conclusions are pertaining to the Mining Department, Irrigation and R & B Department. With regard to the Vemagiri-Kadiyapulanka Sand Reach, the Mines & Geology department submitted that Environmental Clearance, CTE & CTO orders for sand mining in Vemagiri-Kadiyapulanka village and selected agency for valid period of 01 year. The details are as follows:

S. No.	Name of the Reach	Mandal	Extent in Ha	Permitted Qty. in cum	EC Order No. & Date	CTE Order dt.	CTO Order dt.	Status of operation
1.	Vemagiri – Kadiyapulanaka / 2021-14	Kadiyam	4.41	44100	SEIAA/AP/EG/MIN/12/2021/3832/176.121 & 173.87, Dt.17.03.2022	6488/ APPC B/ZO-VSP/K KD/C TE/20 22, dt.24.12.2022, Valid upto 16.03.2023	6488/ APPC B/ZO-VSP/K KD/C TO/20 23, dt.30.01.2023, Valid upto 16.03.2023	The mine was closed and no activity in lease area.
2.	Vemagiri – Kadiyapulanaka / 2021-15	Kadiyam	3.75	37500	SEIAA/AP/EG/MIN/11/2021/3684/171.33 & 168.27, Dt.24.12.2021.	6488/ APPC B/ZO-VSP/K KD/C FE/20 22 ; dt.27.01.2022, Valid upto 31.12.2022	6488/ APPC B/ZO-VSP/K KD/C FE/20 22 ; dt.11.02.2022, Valid upto 31.12.2022	The mine was closed and no activity in lease area.
3.	Vemagiri – Kadiyapulanaka /	Kadiyam	4.69	46900	SEIAA/AP/EG/MIN/11/2021/3686/171.35 & 168.29,	6488/ APPC B/ZO-VSP/K	6488/ APPC B/ZO-VSP/K	The mine was closed and no

	2021-16				Dt.24.12.2021.	KD/C FE/20 22, dt.04. 04.20 22 valid upto 23.12. 2022	KD/C FO/20 22, dt.02. 05.20 22 valid upto 23.12. 2022	activity in lease area.
4.	Vemagiri – Kadiyapu lanka	Kadiyam	4.61	46100	SEIAA/AP/EG/ MIN/11/2020/ 2290/639, Dt.03.12.2020.	6488/ APPC B/ZO- VSP/K KD/C FE&C FO/R ED/20 20, dt.18. 12.20 20 valid upto 30.11. 2021	6488/ APPC B/ZO- VSP/K KD/C FE&C FO/R ED/20 20, dt.18. 12.20 20 valid upto 30.11. 2021	The mine was closed and no activity in lease area.
5.	Vemagiri – Kadiyapu lanka	Kadiyam	4.65	46500	SEIAA/AP/EG/ MIN/11/2020/ 2289/638, Dt.03.12.2020.	6488/ APPC B/ZO- VSP/K KD/C FE&C FO/R ED/20 20, dt.21. 12.20	6488/ APPC B/ZO- VSP/K KD/C FE&C FO/R ED/20 20, dt.21. 12.20	The mine was closed and no activity in lease area.

						20 valid upto 30.11. 2021	20 valid upto 30.11. 2021	
--	--	--	--	--	--	---------------------------------------	---------------------------------------	--

The copies of the EC, CTE & CTO orders are enclosed as Annexure – VI.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon’ble Tribunal may deem fit and appropriate.

Date: 08.11.2025
Place: Kakinada.



Environmental Engineer,
A.P. Pollution Control Board
Regional Office, Kakinada.

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office-KAKINADA

Item Nos.5(i), (ii) & 6:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.27 of 2024 (SZ)

[Earlier O.A. No. 722/2023 (PB)]

WITH

Original Application No. 80 of 2024 (SZ)

[Earlier O.A. No. 763 of 2023(PB)LP]

WITH

Original Application No.126 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu Dt.
18.11.2023 titled *"Illegal sand mining in
Godavari river poses a threat to Sir
Arthur Cotton Barrage, alleges BJP
Andhra President D. Purandeshwari"*

The Chairman,
State Environmental Impact Assessment Authority,
Andhra Pradesh,
Vijayawada and Ors.

WITH

Geddam Haranadha Rao Achari.

Versus

Central Pollution Control Board and Ors.

WITH

Chidipi Nakula Suresh.

...Respondent(s)

...Applicant(s)

...Respondent(s)

... Applicant(s)

Versus

The District Collector,
East Godavari District,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 20.08.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. AFROZ AHMAD, EXPERT MEMBER

O.A. No.27/2024 (SZ):

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R4 to R9.

O.A. No.80/2024 (SZ):

For Applicant(s): M/s. Geddam Haranadha Rao Achari
(Party-in-Person)
(None appeared)

For Respondent(s): Mr. D. S. Ekambaram for R1.
Mrs. Madhuri Donti Reddy for R2 & R3.

O.A. No.126/2024 (SZ):

For Applicant(s): M/s. Chidipi Nakula Suresh (Party-in-Person)
(None appeared)

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

ORDER

1. Today, there is no representation for the applicant.

2. The learned counsel appearing for the State of Andhra Pradesh seeks further time to file the further reports of the District Collector – East Godavari District, Andhra Pradesh Pollution Control Board and the SEIAA – Andhra Pradesh.

3. Post the matter on **10.11.2025**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Afroz Ahmad, EM

O.A. Nos.27 & 80/2024 (SZ),
O.A. No.126/2024(SZ)
20th August, 2025. AD.





JEE

**Immense,
Incomparable
& Vital**

FTRE
FIITJEE TALENT REWARD EXAM

A Platform where a child's
current IQ, Aptitude &
Academic Potential is
Scientifically Measured
and Rewarded

Students Presently in Class V, VI, VII, VIII, IX, X & XI

Exam Dates: 24th December 2023 | 7th January 2024

HOME / NEWS / INDIA / ANDHRA PRADESH

Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeswarai

Heavy machinery replaced boats in sand mining, which is continuing despite the expiry of the mining contract of Delhi-based Jaypee group, alleges Ms. Purandeswarai

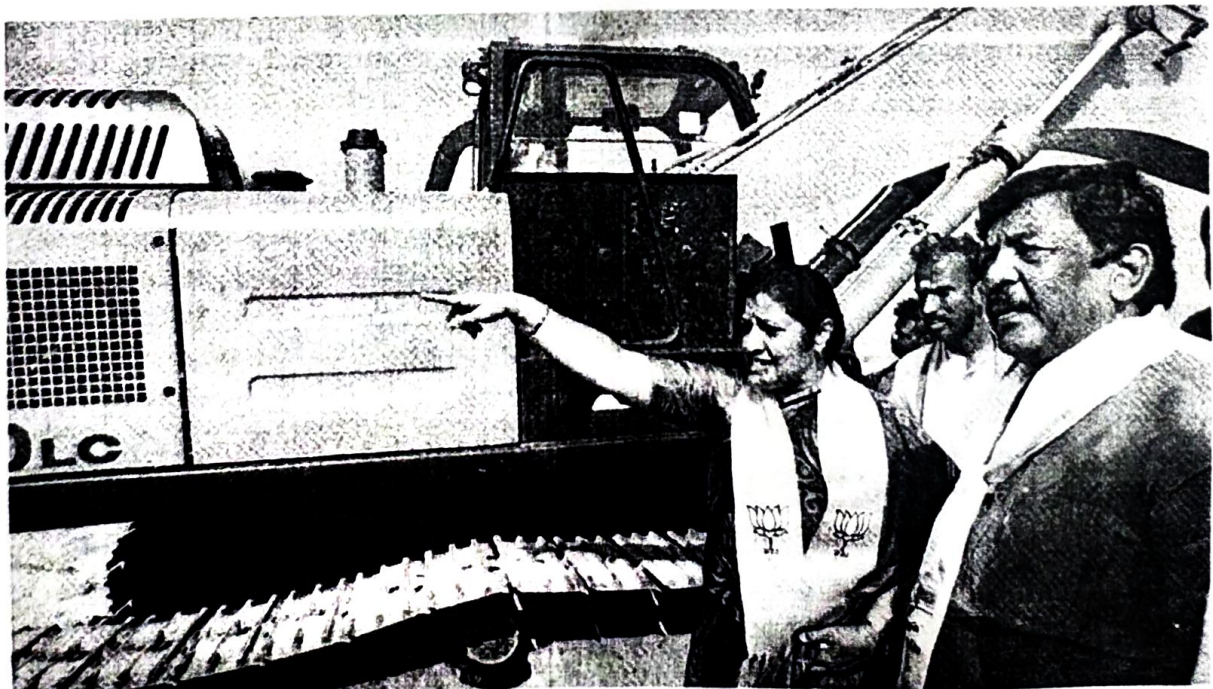
November 18, 2023 04:27 pm | Updated 04:27 pm IST

THE HINDU BUREAU

COMMENTS

SHARE

READ LATER



BJP Andhra Pradesh State President D. Purandeswarai and Jana Sena East Godavari District President Kandula Durgesh inspecting machinery engaged in sand mining in river Godavari in Kadiyapu Lanka Mandal in East Godavari district on Saturday. | Photo Credit: Special Arrangement

BJP Andhra Pradesh State President D. Purandeswarai on Saturday alleged that Sir Arthur Cotton barrage was under threat for its survival owing to illegal sand mining deep inside the river Godavari adjacent to

the barrage in East Godavari district.

Diwali Sale

Introducing 2-year plan: Pay ₹200 more on yearly plan and get one year extra access

SUBSCRIBE &
SAVE

In 2022, the International Commission on Irrigation and Drainage (ICID) has declared 'Sir Arthur Cotton Barrage' as a World Heritage Irrigation Structure.

On Saturday, BJP led by Ms. Purandeswari and Jana Sena Party together conducted a joint inspection of the ongoing sand mining at Ballanka area in Kadiyapu Lanka near Sir Arthur Cotton Barrage.

Also Read | Illegal sand mining: SC seeks response from Centre, five States

Addressing the newsmen on the banks of river Godavari, Ms. Purandeswari has alleged; "Heavy machines have been deployed by replacing the local boats for the deep sand mining in the heart of the river Godavari, adjacent to Sir Arthur Cotton Barrage. The scale and methods of sand mining posed a major threat to the survival of the barrage at Dowleswaram".

Expiry of contract

"The sand mining contract signed by the State government with the Delhi-based Jaypee Group has expired by November. The State government did not invite the fresh tenders and left the Jaypee group to have a field day in the sand mining. The Chief Minister and State government officials should offer clarity on the ongoing illegal sand mining in Andhra Pradesh", said Ms. Purandeswari.

Responding to the documents pertaining to vehicles engaged to transport sand from the river, Ms. Purandeswari has said; "The bills shown by the operators on the site contain no signature of the District Collector or the Mines Department officials. However, a huge quantity of sand is being mined and transported from the river Godavari without any vigilance".

Ms. Purandeswari has further alleged that the flower nursery owners are not able to collect and transport the soil as the vehicles used for the sand transportation are blocking their road path.

"In Andhra Pradesh, a load of 10-tonne sand costs ₹40,000 to ₹50,000, which the poor cannot afford. The escalation in the sand price also impacted the construction activity, leaving thousands of workers unemployed", said Ms. Purandeswari.

Jana Sena East Godavari District President Kandula Durgesh, East Godavari BJP District President B. Dattu and other leaders participated in the inspection.



CRICKET

World Cup 2023 | Mohammed Shami — 'Meticulous Maximus' and 'Annihilator Unabated'

Discover more such interesting stories on

III SHOWCASE

[COMMENTS](#)[SHARE](#)

Related Topics

[Andhra Pradesh](#) / [Bharatiya Janata Party](#)

Latest News

- 10 mins ago - Andhra Pradesh
India's defeat in World Cup cricket | Fan dies of heart attack in Tirupati
- 10 mins ago - Other States
Uttarakhand govt. to bear travel expenses of relatives of trapped workers
- 11 mins ago - ICC World Cup
India-Aus World Cup Final match creates record peak viewership of 5.9 crore on Disney+Hotstar
- 17 mins ago - Technology
Sony puts top-tier games and gaming gadgets on Black Friday sale

[READ MORE STORIES](#)

Trending



Entrepreneurs are returning from Europe-U.S. to be part of India's growth story



Why are people fleeing Myanmar for Mizoram? | Explained



In his first speech as Maldives leader, Mohammed Muizzu vows to evict Indian troops

By Email

**NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
FARIDKOT HOUSE, COPERNICUS MARG
NEW DELHI- 110001**

Date: - 04.12.2023

To,

1. Central Pollution Control Board, Through its Member Secretary,
(011-22303655, mscb.cpcb@nic.in)
2. Ministry of Environment, Forest and Climate Change, Regional Office (SEZ),
Through its Addl. Principal Chief Conservator of Forests (C), Chennai,
(044-28222325, ro.moefccc@gov.in)
3. Andhra Pradesh Pollution Control Board, Through its Member Secretary,
(0866-2463204, membersecy@appcb.gov.in)
4. Collector and District Magistrate, East Godavari, Andhra Pradesh,
(08977935601, madhavalatha.k@nic.in)

Subject: - Notice of hearing in Suo Motu matter In re: News item appearing in The Hindu Bureau dated 18.11.2023 entitled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari".

NOTICE

Take notice that OA No. 722/2023 (Copy enclosed) Titled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari" will be listed before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi-110001 on 19th December, 2023 through Physical Hearing (With Hybrid Option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, with your report.

Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 04th December, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

Encl. As Above

(Arvind Kumar)
Deputy Registrar
National Green Tribunal
Principal Bench, New Delhi



Date: Wed, Dec 6, 2023 at 10:25 AM

Subject: Fwd: Notice Regarding listing of OA- NO- 722/2023 on 19-12-2023

To: CEE, APPCB <chiefengineer@appcb.gov.in>, .Subba Rao <unit2-jcee@appcb.gov.in>, APPCB Legal <hopcblegal@gmail.com>

From: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

To: "MS, CPCB" <mccb.cpcb@nic.in>, "RO MOEF&CC CHENNAI" <ro.moefccc@gov.in>, "Chairman APPCB" <chairman@appcb.gov.in>, "Member Secretary APPCB" <membersecy@appcb.gov.in>, "Madhavi Latha Kumari" <madhavalatha.k@nic.in>

Sent: Tuesday, December 5, 2023 12:55:01 PM

Subject: Notice Regarding listing of OA- NO- 722/2023 on 19-12-2023

Sir/Madam

I am directed to send Notice and copy of the Petition of the matter which is listed on TUESDAY 19-12-2023 in NGT through Physical Hearing (with Hybrid Option).

REGARDS

CONSULTANT (Judicial)

♣(NG.T.)(P.B.)♣



वसुधैव कुटुम्बकम्
ONE EARTH • ONE FAMILY • ONE FUTURE

— OA NO 722 of 2023 Suo Motu Godavari River Andhra.pdf
1 MB

— Notice in OA No. 722-2023.pdf
345 KB

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.722/2023

In re : News item appearing in The Hindu Bureau dated 18.11.2023 titled **“Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari”**

Date of hearing: 19.12.2023

**CORAM: HON’BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON’BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **“NGT Act, 2010”**) has been registered *suo-motu* based on a news item published in ‘The Hindu Bureau’ on 18.11.2023 under the title *“Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage”*.

2. The report says that huge illegal mining is going on inside River Godavari adjacent to Sir Arthur Cotton Barrage particularly at Ballanka area in Kadiyapu Lanka. Heavy machines have been deployed for mining activities and no valid mining contract is subsisting which shows that the entire mining is totally illegal.

3. Allegations do give rise to substantial question relating to environment arising due to implementation of scheduled enactment under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint committee comprising Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and a

senior officer nominated by Additional Chief Secretary/Principal Secretary, Irrigation Department of the State of Andhra Pradesh.

4. Nodal agency shall be District Magistrate, East Godavari.

5. The said Committee shall visit the site, collect relevant information with all relevant material and submit a factual report within 2 months.

6. Since the matter falls within the jurisdiction of Southern Zone Bench of the Tribunal, let the record be transmitted to the said bench for further proceedings.

7. List this matter before Southern Zonal Bench, Chennai on 28.02.2024.

8. A copy of this order be forwarded to Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and Irrigation Department of State of Andhra Pradesh by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 19, 2023
Original Application No.722/2023
AS

Item No.28:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.27 of 2024 (SZ)

Earlier O.A. No. 722/2023 (PB)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu Dt.
18.11.2023 titled *"Illegal sand mining in
Godavari river poses a threat to Sir
Arthur Cotton Barrage, alleges BJP
Andhra President D. Purandeshwari"*

The Chairman
State Environmental Impact Assessment Authority
Andhra Pradesh
Vijayawada and Ors.



...Respondent(s)

Date of hearing: 09.02.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

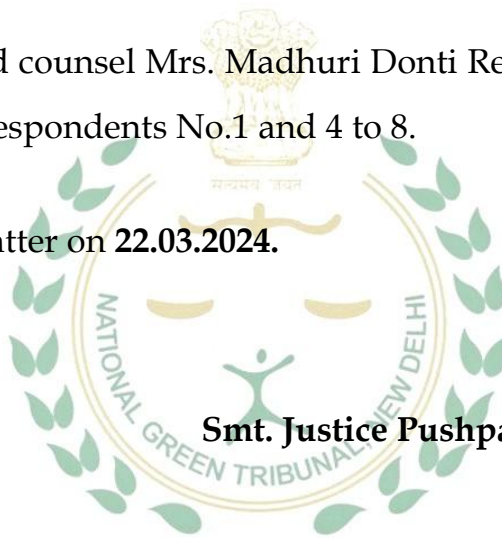
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R4 to R8.

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.722 of 2023 (PB) based on the news item reported in '*The Hindu*' dated 18.11.2023 which has been transferred to this Bench and renumbered as Original Application No.27 of 2024 (SZ).
2. Let notice be issued to the respondents through the Tribunal.
3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 and 4 to 8.
4. Post the matter on **22.03.2024**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.27/2024 (SZ),
09th February, 2024. Mn.

Joint Committee report submitted to the Hon'ble NGT (SZ), Chennai in OA 27 of 2024 in earlier OA 722 of 2023 (PB) Suo Moto case taken by the Hon'ble NGT based on news item appeared in the Hindu Bureau dated 18.11.2023 titled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari"

A News item was published in the Hindu bureau dated 18.11.2023 wherein it was alleged by the BJP Andhra President D.Purandeshwari that Sir Arthur Cotton Barrage was under threat for its survival owing to illegal sand mining deep inside the river Godavari adjacent to the barrage in East Godavari District.

It was reported that ongoing sand mining at Burilanka area in Kadiyapulanka near Sir Arthur Cotton Barrage. Heavy machines have been deployed by replacing the local boats for the deep sand mining in the heart of the river Godavari, adjacent to Sir Arthur Cotton Barrage. The scale and methods of sand mining posed a major threat to the survival of the barrage at Dowlaiswaram.

The Suo Moto case was taken by the Hon'ble NGT (PB), New Delhi title "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D.Purandeshwari" and registered in the Hon'ble NGT, Principle Bench as OA No 722 of 2023.

The case was heard on 19.12.2023 and constituted a Joint Committee comprising of District Magistrate, East Godavari, Central Pollution Control Board, Andhra Pradesh Pollution Control Board and a senior officer nominated by Additional Chief Secretary/Secretary/Principal Secretary, Irrigation Department of State of Andhra Pradesh and directed the following:

"The report says that huge illegal mining is going on inside River Godavari adjacent to Sir Arthur Cotton Barrage particularly at Ballanka area in Kadiyapu Lanka. Heavy machines have been deployed for mining activities and no valid mining contract is subsisting which shows that the entire mining is totally illegal.

Averments do give rise to substantial question relating to environment arising due to implementation of scheduled enactment under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint committee comprising Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and a senior officer nominated by Additional Chief Secretary/Principal Secretary, Irrigation Department of the State of Andhra Pradesh.

The said committee shall visit the site, collected the relevant information with all relevant material and submitted factual report within 2 months."

Further, the matter was transferred to the Hon'ble NGT, Southern Bench, Chennai. The copy of the order dated 19.12.2023 in OA 722 of 2023 (PB) is enclosed as annexure-I.

The case is numbered as OA No 27 of 2024 in the Hon'ble NGT, Southern Bench, Chennai. A copy of the order dated 09.02.2024 in OA No 27 of 2024 (SZ) is enclosed as annexure-II.

In compliance to the Hon'ble NGT directions, the Joint Committee is constituted with following members:

- | | |
|--|---|
| 1. Dr.K. Madhavalatha IAS
Collector and District Magistrate
East Godavari
Rajamahendravaram. | 2. Smt D. Sowmya
Scientist D
Central Pollution Control Board
Regional Directorate, Chennai. |
| 3. R.Satish Kumar
Chief Engineer
Godavari Delta System, Dowlaiswaram
Water Resource Department. | 4. BH.L. Sundeep Reddy
Environmental Engineer
Regional Office, Kakinada
Andhra Pradesh Pollution
Control Board. |

The Joint Committee visited the following locations on 20.02.2024 at River Godavari near Sir Arthur Cotton Barrage, Rajamahendravaram:

1. Burilanka of vemagiri and Kadiyam Villages, Kadiyam Mandal
2. The Dowlaiswaram Barrage
3. Upstream of Dowlaiswaram Barrage

The observations of the Joint Committee with reference to the pointwise issues mentioned in the news article are as follow:

1. *Averment -1: Sir Arthur Cotton Barrage was under threat for its survival owing to illegal sand mining deep inside river Godavari adjacent to barrage. Heavy machines have been deployed by replacing local boats for the deep sand mining in the heart of River Godavari.*

Observations of the Joint Committee:

In order to identify the locations of sand mining reaches the Joint Committee requested the Mines & Geology Department, Andhra Pradesh to furnish details of the sand mining reaches identified and leased out within 3 km radius of Sri Arthur Cotton Barrage and also the Environmental Clearance issued by SEIAA and the mine lease issued to Vemagiri- Kadiyapulanka.

As per the information furnished by Mines & Geology Department, within 3 km radius of barrage no Environmental Clearance and Sand Mining leases were issued for open sand reaches at downstream and desiltation at the upstream of Dowlaiswaram barrage. The details of Environment Clearances for sand mining

obtained by Mines & Geology in Vemagiri-Kadiyapulanka Villages is submitted as Annexure-IV.

During the inspection the Joint Committee visited Sir Arthur Cotton Barrage and it was observed that there were no physical damages to the structure of Sir Arthur Cotton Barrage.

The Joint Committee visited Vemagiri & Kadiyapulanka sand mining reaches in River Godavari. It was observed that no sand mining activity was carried out on the day of inspection. No machinery related to mining was observed at the site during the inspection.

The Ramp for reaching Vemagiri- Kadiyapulanka Sand Reach was existing. Physical observation shows the remnants of earlier mining operations.

During the Joint Committee visit to upstream of Dowlaiswaram barrage, it was observed desilting was carried out using boats.

The photographs of sand reaches at Vemagiri- Kadiyapulanka and upstream of Dowlaiswaram barrage are enclosed as annexure-IV

2. *Averment -2: The sand mining contract signed by the State Government with delhi based Jaypee Group has expired by November. The State Government did not invite the fresh tenders.*

Observations of the Joint Committee:

Based on the records furnished by the Department of Mines & Geology enclosed at annexure-IV, the earlier EC issued to Vemagiri-Kadiyapulanka Sand Reach is verified. The EC is expired on 17.03.2023. The mine lease was issued to M/s.Jaypee Power Ventures Ltd and it was valid from 17.03.2022 to 17.03.2023.

The Mines & Geology Department, Andhra Pradesh has invited Tenders and allotted Tender to M/s.Prathima Infrastructure Ltd. with effect from 11.12.2023. Accordingly, Work Order issued dt.22.12.2023 was issued to M/s.Prathima Infrastructure Ltd for the period of 2 years.

The present sand mining location Vemagiri-Kadiyapulanka Sand Reach is within the area of work order issued to M/s.Prathima Infrastructure Ltd.

The District Mines & Geology Officer, Rajamahendravaram has applied for EC for Vemigiri-Kadiyapulanka/2022-1 Sand Reach before SEIAA, AP vide Proposal No.SIA/AP/MIN/ 452421/2023 dt.16.11.2023.

3. *Averment -3:* Bills shown by the operator on the site contain no signature of the District Collector or the Mines Department officials. Huge quantity of sand is being mined and transported from River Godavari without any vigilance.

Observations of the Joint Committee:

To curb all kinds of illegal activity relating to sand, the State Government created a new Department called Special Enforcement Bureau vide G.O.Ms.No.41, General Administration Dept (Cabinet-II) Dept, dt.09.05.2020. In the upgraded Sand mining Policy of Andhra Pradesh, it was also reiterated Special Enforcement Bureau shall be authorized to file cases related to illegal sand as per Andhra Pradesh Minor Mineral Concession Rules, 1966 and to curb illegal mining, storage and transportation of sand.

4. *Averment -4:* Flower Nursery owners not able to collect and transport soil as the vehicles used for sand transportation are blocking their road path.

Observations of the Joint Committee:

The Nurseries are located in the area on either side of road leading the River Godavari at Vemagiri-Kadiyapulanka. During the inspection, the Joint Committee observed that the average width of road is 9 to 10 meters.

5. *Averment -5:* "Load of 10 tons of sand costs Rs.40,000 to 50,000, which the poor cannot afford. The escalation in the sand price also impacted the construction leaving thousands of workers unemployed".

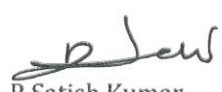
Observations of the Joint Committee:

The committee ascertained the information regarding sale price of sand from Mines & Geology Department. The sand sale price at pit head was fixed by the Government of Andhra Pradesh as Rs.375/- per ton (inclusive of applicable taxes and fees) across the state of Andhra Pradesh through G.O.Ms.No.72, dated 04.09.2019. The same was revised in upgraded Sand Policy, 2021 as Rs.475/- per Metric Ton. The G.O.Ms.No.72, dated 04.09.2019 and upgraded sand mining policy, 2021 are enclosed as annexure-V & VI.

Conclusion:

1. There is no illegal sand mining on the day of inspection. The Ramp for reaching Vemagiri- Kadiyapulanka Sand Reach was existing. Physical observation shows the remnants of mining operations.
2. No visual damage to the barrage observed.

3. The Nurseries are located in the area on either side of road leading the River Godavari at Vemagiri-Kadiyapulanka. During the inspection, the Joint Committee observed that the average width of road is 9 to 10 meters.

- | | |
|---|---|
| <p>1. 
Dr.K. Madhavalatha IAS
Collector and District Magistrate
East Godavari
Rajamahendravaram.</p> | <p>2. 
Smt D. Sowmya
Scientist D
Central Pollution Control
Board
Regional Directorate, Chennai.</p> |
| <p>3. 
R. Satish Kumar
Chief Engineer
Godavari Delta System, Dowlaiswaram
Water Resource Department.</p> | <p>4. 
BH.L. Sundeeep Reddy
Environmental Engineer
Regional Office, Kakinada
Andhra Pradesh Pollution
Control Board.</p> |

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ANDHRA PRADESH)

To,

The -1
 SUBRAHMANYAM MANNEM
 Asst. Geologist
 O/o District Mines & Geology Officer -533101

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/452421/2023 dated 16 Nov 2023. The particulars of the environmental clearance granted to the project are as below

- | | |
|--|--|
| 1. EC Identification No. | EC24B001AP137125 |
| 2. File No. | AP EG MIN 11 2023 5428 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Vemagiri - Kadiyapulanka (2022-1) Sand Reach |
| 7. Name of Company/Organization | SUBRAHMANYAM MANNEM |
| 8. Location of Project | ANDHRA PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/03/2024

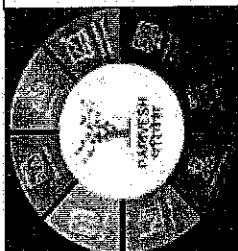
(e-signed)
 S.Sri Saravanan, IFS
 Member Secretary
 SEIAA - (ANDHRA PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



	<u>State Level Environment Impact Assessment Authority (SEIAA)</u>
	<u>Andhra Pradesh</u>
	<u>Ministry of Environment, Forests & Climate Change,</u>
	<u>Government of India</u>
	Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.
<u>REGD.POSTWITH ACK.DUE</u>	

OrderNo.SEIAA/AP/EG/MIN/11/2023/5428/241.41&241.38

Sub SEIAA, A.P. – 4.57 Ha Ordinary Sand Mine proposed in the name of : Subrahmanyam Mannem, Vemagiri-Kadiyapulanka/2022-1 Sand Reach of Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh–Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 16.11.2023 (SIA/AP/MIN/452421/2023), clarification received on 22.02.2024, seeking Environmental Clearance for the proposed mine of 4.57 Ha Ordinary Sand Mine proposed in favour of Subrahmanyam Mannem over the Godavari River in Vemagiri-Kadiyapulanka/2022-1 Sand Reach of Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 0.71 kms from the mine lease area and the project requires 4.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine – 45,700 m³/annum in 4.57 Ha

- II. The location of the sand mine as per the mining plan is as follows:

BP.No	North Latitude	East Longitude
1	16°52'59.49"N	81°47'29.26"E
2	16°52'51.05"N	81°47'32.52"E
3	16°52'47.99"N	81°47'27.06"E
4	16°52'54.96"N	81°47'24.55"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (≤250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **26.02.2024**.

Minutes of the SEAC Meeting:-

Category: B2

The project proposal is for mining Ordinary Sand in an area of 4.57 Ha with a proposed production quantity of Ordinary Sand Mine – 45,700 m³/annum with a

condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

Sri.Mohan Rao, Dy. Director & Sri. Subrahmanyam Mannem of District of Mines and Geology & and their consultant M/s. Pridhivi Enviro Tech Pvt. Ltd have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of East Godavari District. The same is reviewed in the SEAC meeting and observed that the subject mine is available at Page No. 109 of DSR Report.
- b. The Department of Mines and Geology, Ibrahimpatnam, AP issued circular Memo No: 6588903/Sand- General/2022 dt.17.10.2023 instructing to obtain statutory clearance in the name of the officers for 35 sand reaches.
- c. The Department of Mines and Geology vide order dt.30.10.2023 issued LoI to the subject mine subject to submission of Approved Mining Plan, EC and CFE.
- d. As per the cluster letter dated: 10.11.2023 issued by the District Mines & Geology officer, there are no existing leases within the radius of 500 mtrs area and the total applicable cluster area is < 5.0 Ha.
- e. The committee in light of the orders of the Hon'ble NGT dated 23.03.2023, recommended to allow for Manual mining only, duly following the sustainable sand mining guidelines 2016 and Enforcement and Monitoring guidelines for sand mining 2020
- f. This proposal was earlier placed in 239th SEAC meeting and the committee recommended to raise ADS for submission of following:
 - i. latest Joint inspection report.
 - ii. photographs of adjacent excavations along with the GPS coordinates.
 - iii. The project proponent shall submit Modified mining plan duly incorporating the excavation details (depth) at Sl. No. 3.2k year wise production of mining plan.
 - iv. Required documents.
- g. Accordingly, the project proponent submitted Joint inspection report on feasibility of sand reach dated 09.02.2024 conducted by the Revenue Department, Mines & Geology Department, Ground Water Department & Irrigation Department and also submitted Photographs of sand reach along with the GPS coordinates.
- h. As per the approved mining plan dt. 16.02.2024, the total provided mineral reserves are $45,700 \text{ m}^3$ (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- i. The lease holder informed that they have allocated Rs. 2.35 Lakhs as capital cost and Rs. 2.10 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to allocate funds 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the

Vemagiri-Kadiyapulanka Village under Corporate Social Responsibility (CSR).

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended to SEIAA to issue Environmental clearance for the mining of Ordinary Sand with the production quantity of 45,700 m³/annum for one-year period with manual method of mining with the following conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy as under.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
9. Under any circumstance under water sand mining shall not be carried out.
10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
11. No sand mining shall be done during the rainy season.
12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
13. The committee directed the Royalty Inspector to functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
14. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
15. The committee suggested the Royalty Inspector to the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
16. The Committee directed the lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.
17. The lease holder shall keep GPS tracking to the vehicle from source to

destination.

- 18.The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and in stream habitats.
- 19.The lease holder shall remove the sheds constructed at the quarry site. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.
- 20.The lease holder shall carry out bank stabilization works.
- 21.The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- 22.The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.

The committee in the appraisal report clearly stated that they have examined the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **06.03.2024** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC based on the Joint inspection report with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Manual Method of mining to the new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top **manual method** of mining and no underwater mining is undertaken.
- iii. The lease holder informed that they have allocated Rs. 2.35 Lakhs as capital cost and Rs. 2.10 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to allocate funds 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vemagiri-Kadiyapulanka Village under Corporate Social Responsibility (CSR).
- iv. There shall be no change in the production quantities approved in

Environment Clearance order.

- v. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
- viii. The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- ix. The lease holder shall comply with the recommendation and suggestion made by the High Power Committee as applicable.
- x. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy as under.
- xi. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- xii. Under any circumstance under water sand mining shall not be carried out.
- xiii. The lease holder shall not carryout river bed mining operation in monsoon period.
- xiv. No sand mining shall be done during the rainy season.
- xv. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
- xvi. The lease holder shall maintain functioning time of quarries/depots shall be from 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
- xvii. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
- xviii. The committee suggested the lease holder to the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xix. The lease holder shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.
- xx. The lease holder shall keep GPS tracking to the vehicle from source to destination.
- xxi. The lease holder shall not obstruct the river flow, water transport and restore the riparian rights and in stream habitats.
- xxii. The lease holder shall remove the sheds constructed at the quarry site. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.

- xxiii The lease holder shall carry out bank stabilization works.
- xxiv The leaseholder shall take up planting all along the river bank/embankment to control the erosion of river bank.
- xxv. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
- xxvi This EC is valid for a period of 1 year only.
- xxvi The proponent shall carry mining by scrupulously following conditions
 - i. stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
- xxvi No stacking allowed on road side along National Highways.
 - ii.
- xxix It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxx. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxi Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxi Sand mining operations shall not affect the existing sources for irrigation or
 - i. drinking water or industrial purpose.
- xxxi Vehicles carrying sand shall not ply over the flood banks except at crossing
 - ii. points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxi **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxx Sand mining shall not be carried out below the ground water table under any
 - v. circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxx To assess the sand thickness, the Mines & Geology Department shall map
 - vi. out the area establishing the width and depth / thickness of the sand.
- xxx Permission from the Competent Authority shall be obtained for draw of
 - vii. ground water, if any, required for the project.
- xxx The vehicles transporting sand shall not be overloaded. The trucks shall be
 - viii. covered with Tarpaulin.
- xxxi Personnel working in the project shall be provided with personnel
 - x. protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xi. Transportation of sand from mine lease area shall be done during daytime only.
- xli. The proponent shall obtain necessary permission from the River Water Conservator.
- xlii. The proponent shall take necessary measures to ensure that there shall not

be any adverse impacts on human habitation existing nearby due to mining operations.

- xlili. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xliv. Plantation shall be undertaken on either sides of the approach katchaphath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xliv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xlvi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xlvi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions:

The Ministry of Environment Forest and Climate Change have constituted to formulate the "Guideline for Sustainable sand mining in the Country". The Guidelines, inter-alia, included the following recommendations. The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

Impact Category	S.No	Environmental Conditions
Stakeholder Engagement		The project proponent shall create Stakeholder awareness and ability to raise concerns and getting it to be addressed.
		Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
		Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
		The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
		All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices		District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be

		identified.
		No River sand mining be allowed in rainy season.
		To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
		In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
		Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
		No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
		No blasting shall be resorted to in River mining and without permission at any other place
		Depending upon the location, thickness of sand, deposition, Agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site		Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.
		Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation		The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
		For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
		The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT

	enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government
Noise Management	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used
Management of Visual Impact	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease
	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder
	Protection of turtle and bird habitats shall be ensured.
	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	Spring sources should not be affected due to mining

		Activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion		Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
		Adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
		Oversize material to control erosion and movement of Sediments
		No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
		No extraction of stone / boulder / sand in landslide prone areas.
		Controlled clearance of riparian vegetation to be undertaken
Waste Management		Site clearance and tidiness is very much needed to have less visual impact of mining.
		Dumping of waste shall be done in earmarked places as approved in Mining Plan
		Rubbish burial shall not be done in the Rivers
Pollution Prevention		The EC holder shall take all possible precautions for the protection of environment and control of pollution
		Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
Protection of Infrastructure		Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional

	level Joint Inspection Committee.
	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
Enhancement Road Safety	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guideliness with respect to complying with traffic congestion and density.
	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	Health and safety of workers should be taken care of.
	Transport of mineral will not be done through villages / habitations
	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	Project Proponent shall implement the Disaster Management

	Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	The Project Proponent shall report monitoring data on Replenishment, traffic management, levels of production, River Bank erosion and Mining maintenance of Road etc.,
Mineral Conservation	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system

C. General Conditions:

- "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1st June and 1st December of each calendar year.
- Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional

Office to MOEF&CC, Vijayawada.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.35 Lakhs and Recurring cost Rs.2.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to

alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

Special Secretary To Govt

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

The Assistant Director of Mines & Geology,
O/o District Mines & Geology Officer,
East Godavari District, A.P.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by: S.S.I Saravanan, IFS
Designation: Member Secretary
Date and Time: 3/15/2024 12:11:11 AM

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Rep
JP POWER VENTURES LTD
Jn Road, Rajahmundry East Godavari Dist -533103

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/247662/2021 dated 27-Dec-2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001AP186311 |
| 2. File No. | AP MIN EG 12 2021 3832 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Vemagiri-Kadiyapulanka/2021-14 Sand Reach |
| 7. Name of Company/Organization | JP POWER VENTURES LTD |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

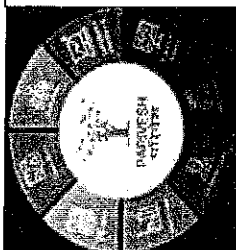
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



	<u>State Level Environment Impact Assessment Authority (SEIAA)</u>
	<u>Andhra Pradesh</u>
	<u>Ministry of Environment, Forests & Climate Change,</u>
	<u>Government of India</u>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/EG/MIN/12/2021/3832/176.121&173.87

Sub : SEIAA,A.P. – 4.41 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka 2021-14 Sand Reach in Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh –Environmental Clearance–Issued- Reg.

- I. This has reference to your application submitted through online on 27.12.2021 (SIA/AP/MIN/247662/2021), seeking Environmental Clearance for the proposed **4.41 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 1.88 km from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 44,100 m³/annum in 4.41 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°53'06.92"N	81°47'14.44"E
2.	16°53'03.09"N	81°47'16.27"E
3.	16°53'07.14"N	81°47'26.23"E
4.	16°53'11.33"N	81°47'24.83"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **22.01.2022**. **M/s. Jai Prakash Power Ventures Limited, East Godavari District**, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*". The Committee noted that MoEF&CC, GoI, New

Delhi issued Notification vide S.O.No.141 dt:15.01.2016. For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X** of as per the S.O.No.141 dt:15.01.2016. The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit. (ii) Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee. The Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions. *The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.* Now, **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to operate through semi-mechanized method for sand mining. The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** and their RQP, Sri. P Vijay Kumar have attended the meeting and submitted the District Survey Report and Modified Mining Plan.

Category : B2 The project proposal is for mining Ordinary Sand Mine in an area of **4.41 Ha** with a proposed production quantity of **Ordinary Sand Mine - 44,100 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** their RQP, Sri. P. Vijay kumar have attended the meeting. The Committee noted that as per the cluster letter issued by the Deputy Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 21.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The Proposed sand reach is a standalone sand Reach. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ). **duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.

- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **19.02.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life Act, 1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance** for Semi-Mechanized Mining Method **to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
- v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
- viii. No sand mining shall be done during the rainy season.
- ix. The ramp (i.e., approach road) shall be removed after sand mining is completed.

- x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- xi. This EC is valid for a period of 1 year only.
- xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTER Rules, 2004. The mining plan shall get modified to this extent.
- xiii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5th of the width of the stream bed from the bank, whichever is more.
- xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xvi. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xviii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xx. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxi. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxii. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiv. Transportation of sand from mine lease area shall be done during daytime only.
- xxv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxvi. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxviii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jai Prakash Power Ventures Limited,
Sri M. Sudhakar, District In-charge,
JN Road, Rajamahendravaram,
East Godavari District-533103.
Ph.No: 9944556456

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by D.R.
P.V.CHALAPATHY RAO
Member Secretary

Date: 3/17/2022 12:10:00 PM
EC - 17/03/2022 Page 7 of 7

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Rep
JP POWER VENTURES LTD
Jn Road, Rajahmundry East Godavari Dist -533103

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/242020/2021 dated 02-Dec-2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC21B001AP145163 |
| 2. File No. | AP EG MIN 11 2021 3684 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | vemagiri-kadiyapulanka/2021-15 sand reach |
| 7. Name of Company/Organization | JP POWER VENTURES LTD |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

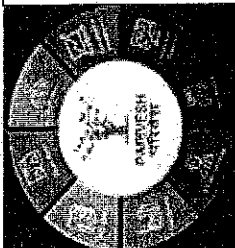
The project details along with terms and conditions are appended herewith from page no 2 onwards.

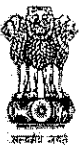
Date: 24/12/2021

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/EG/MIN/11/2021/3684/171.33&168.27

Sub : SEIAA,A.P.- 3.75 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka/2021-15 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. – EnvironmentalClearance–Issued- Reg.

I. This has reference to your application submitted through online on 02.12.2021 (SIA/AP/MIN/242020/2021), seeking Environmental Clearance for the proposed **3.75 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka/2021-15 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 1.88 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 37,500 m³/annum in 3.75 Ha.

II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°52'45.63"N	81°47'24.38"E
2.	16°52'41.85"N	81°47'25.77"E
3.	16°52'43.64"N	81°47'35.64"E
4.	16°52'47.46"N	81°47'34.44"E

III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.12.2021 & 07.12.2021**. M/s. **Jai Prakash Power Ventures Limited, East Godavari District**, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as *"The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode"*.

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X** of as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) *Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.* (ii) *Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.*

The Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.

The issue of EC to the Sand Reaches in A.P., was discussed in the SEAC, A.P., meeting held on 06.12.2021 & 07.12.2021

Now, the project proponent **M/s. Jai Prakash Power Ventures Limited, East Godavari District** has applied afresh for EC application through online on 24th November 2021 & 12nd December 2021

Now, the **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to them to operate through semi-mechanized method for sand mining.

The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting and submitted the District Survey Report, Modified Mining Plan.

The project proposal is for mining Ordinary Sand Mine in an area of **3.75Ha** with a proposed production quantity of **Ordinary Sand Mine - 37.500 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 01.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The Proposed sand reach is a standalone sand reach. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities

to the local school / PHCs and development of village roads in the **Vemagiri –Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ).

Further, the Committee recommended for issue of Environmental Clearances for Semi-Mechanized Mining Method **to the above new Sand Reach, duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance** for Semi-Mechanized Mining Method **to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri –Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR)

- activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
 - v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
 - vi. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
 - vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
 - viii. No sand mining shall be done during the rainy season.
 - ix. The ramp(i.e., approach road) shall be removed after sand mining is completed.
 - x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
 - xi. This EC is valid for a period of 1 year only.
 - xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
 - xiii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
 - xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
 - xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
 - xvi. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - xviii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xix. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xx. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xxi. Permission from the Competent Authority shall be obtained for draw off ground water, if any, required for the project.
 - xxii. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xxiv. Transportation of sand from mine lease area shall be done during daytime only.
 - xxv. The proponent shall obtain necessary permission from the River Water Conservator.
 - xxvi. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - xxvii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

- xxviii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads

of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
JN Road, Rajamahendravaram,
East Godavari District-533103, Andhra Pradesh.
Ph.No: 9944556456.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.

6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHY RAO
Member Secretary

Date: 12/24/2021 12:42:49 PM
EC - 24/12/2021 Page 8 of 8

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Rep
JP POWER VENTURES LTD
Jn Road, Rajahmundry East Godavari Dist -533103

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/242029/2021 dated 02-Dec-2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B001AP188417 |
| 2. File No. | AP EG MIN 11 2021 3686 |
| 3. Project Type | New. |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | VEMAGIRI-KADIYAPULANKA/2021-16
SAND REACH |
| 7. Name of Company/Organization | JP POWER VENTURES LTD |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

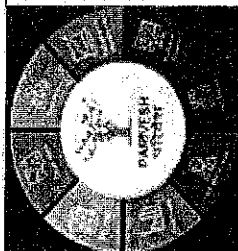
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/12/2021

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



	<u>State Level Environment Impact Assessment Authority (SEIAA)</u>
	<u>Andhra Pradesh</u>
	<u>Ministry of Environment, Forests & Climate Change,</u>
	<u>Government of India</u>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/EG/MIN/11/2021/3686/171.35&168.29

Sub : SEIAA,A.P.– 4.69 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka/2021-16 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. – EnvironmentalClearance–Issued- Reg.

- I. This has reference to your application submitted through online on 02.12.2021 (SIA/AP/MIN/242029/2021), seeking Environmental Clearance for the proposed **4.69 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 2.24 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 46,900 m³/annum in 4.69 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°52'15.20"N	81°47'36.56"E
2.	16°52'10.48"N	81°47'39.56"E
3.	16°52'14.13"N	81°47'47.69"E
4.	16°52'19.10"N	81°47'44.25"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.12.2021 & 07.12.2021**. M/s. **Jai Prakash Power Ventures Limited, East Godavari District**, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*".

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X of** as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) *Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.* (ii) *Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.*

The Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.

The issue of EC to the Sand Reaches in A.P., was discussed in the SEAC, A.P., meeting held on 06.12.2021 & 07.12.2021

Now, the project proponent **M/s. Jai Prakash Power Ventures Limited, East Godavari District** has applied afresh for EC application through online on 24th November 2021 & 1,2nd December 2021

Now, the **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to them to operate through semi-mechanized method for sand mining.

The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting and submitted the District Survey Report, Modified Mining Plan.

The project proposal is for mining Ordinary Sand Mine in an area of **4.69 Ha** with a proposed production quantity of **Ordinary Sand Mine - 46,900 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 01.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance, Subject to submission of corrected LOI as 2021-16 Sand Reach.**

The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ). Further, the Committee recommended for issue of Environmental Clearances for Semi-Mechanized Mining Method to the above new Sand Reach, duly stipulating the following conditions:

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance** for Semi-Mechanized Mining Method to the above new Sand Reach as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR)

- activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
 - v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
 - vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
 - vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
 - viii. No sand mining shall be done during the rainy season.
 - ix. The ramp(i.e., approach road) shall be removed after sand mining is completed.
 - x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
 - xi. This EC is valid for a period of 1 year only.
 - xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
 - xiii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
 - xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
 - xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
 - xvi. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - xviii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xix. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xx. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xxi. Permission from the Competent Authority shall be obtained for draw of ground water, if any, required for the project.
 - xxii. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xxiv. Transportation of sand from mine lease area shall be done during daytime only.
 - xxv. The proponent shall obtain necessary permission from the River Water Conservator.
 - xxvi. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - xxvii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

- xxviii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads

of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
JN Road, Rajamahendravaram,
East Godavari District-533103, Andhra Pradesh.
Ph.No: 9944556456.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.

6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHY RAO
Member Secretary

Date: 12/24/2021 12:52:57 PM
EC - 24/12/2021 Page 8 of 8

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/EG/MIN/11/2020/2290 639

03/12/2020

Sub SEIAA, A.P. – 4.61 Ha Proposed Sand Mine of Vemagiri Kadiyapulanka 1
: Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East
Godavari District, Andhra Pradesh. - Environmental Clearance – Issued-
Reg.

1. This has reference to your application submitted through online on 06.11.2020 (SIA/AP/MIN//182269/2020), seeking Environmental Clearance for the proposed 4.61 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, East Godavari District, Andhra Pradesh over the Godavari River at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District. It was reported that the nearest human habitation viz Vemagir-Kadiyapulanka (V) is existing at a distance of about 4.98 km from the mine lease area and the project requires 6.00 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand 46,100 m³/annum 4.61 Ha.

The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
9.	16°52'41.87"N	81°47'27.34"E
10.	16°52'32.31"N	81°47'29.35"E
11.	16°52'33.99"N	81°47'34.49"E
12.	16°52'43.07"N	81°47'32.54"E

III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020.

[Signature]

The representatives of the project proponent District Sand Officer, and their RQP M/s. P Vijay Kumar, RQP, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 46,100 m³/annum, duly stipulating a condition that the project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M. No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such

- as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - XVIII. Transportation of sand from mine lease area shall be done during day time only.
 - XIX. The proponent shall obtain necessary permission from the River Water Conservator.
 - XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
 - XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
 - XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- I. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- II. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or

Key

- modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, Govt. New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
 - iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
 - v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
 - vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs. 1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
 - vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- 1A.III. dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
 - viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
 - x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 - xi. The proponent shall obtain all other mandatory clearances from respective a. departments.
 - xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To
Asst Director of Mines and Geology,
East Godavari, District
Andhra Pradesh-533101

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO Eluru APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector East Godavari, Andhra Pradesh for kind information.

H.T.C.F. B.O.
P. Kumar Swamy

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD. POST WITH

ACK.DUE

Order No. SEIAA/AP/EG/MIN/11/2020/2289 638

03/12/2020

Sub SEIAA, A.P. – 4.65 Ha Proposed Sand Mine of Vemagiri-Kadiyapulanka -3
: Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East
Godavari District, Andhra Pradesh.- Environmental Clearance – Issued-
Reg.

1. This has reference to your application submitted through online on 06.11.2020 (SIA/AP/MIN//182271/2020), seeking Environmental Clearance for the proposed 4.65 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, East Godavari District, Andhra Pradesh over the Godavari River at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District District. It was reported that the nearest human habitation viz Vemagir-Kadiyapulanka (V) is existing at a distance of about 6.39 km from the mine lease area and the project requires 6.00 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand 46,500 m³/annum 4.65 Ha.

The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
5.	16°52'4.90"N	81°47'46.43"E
6.	16°51'57.07"N	81°47'50.85"E
7.	16°52'0.14"N	81°47'55.58"E
8.	16°52'8.47"N	81°47'50.48"E

11. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee

(SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. P Vijay Kumar, RQP, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 46,500 m³/annum, duly stipulating a condition that the project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M. No. J-13012/12/2013-1A-II(i) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such

- as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xviii. Transportation of sand from mine lease area shall be done during day time only.
 - xix. The proponent shall obtain necessary permission from the River Water Conservator.
 - xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
 - xxii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Govt on 16.11.2009.
 - xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the

Amal

- mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
 - iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
 - v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
 - vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs. 1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
 - vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- 1A.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
 - viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
 - x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 - xi. The proponent shall obtain all other mandatory clearances from respective a. departments.
 - xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - xiii. Concealing the factual data or failure to comply with any of the conditions

mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY,
SEIAA, A.P.

MEMBER,
SEIAA, A.P.

CHAIRMAN,
SEIAA, A.P.

Special

Secretary To Govt

To
Asst Director of Mines and Geology,
East Godavari, District
Andhra Pradesh-533101

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO Eluru APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector East Godavari, Andhra Pradesh for kind information.

// T.C. E. B. 011

P. Kumar Swamy

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh

Annexure-V

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS - Regulation of Sand Mining in the State - Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 - Fixing of Sand Sale Price - Orders - Issued

=====

INDUSTRIES, INFRASTRUCTURE, INVESTMENTS & COMMERCE (MINES-II)
DEPARTMENT

G.O.MS.No. 72

Dated: 04-09-2019.
Read the following:

1. G.O.Ms.No.70, I.I.I & C (M.II) Dept., Dt:04.09.2019
2. G.O.Ms.No.71, I.I.I & C (M.II) Dept., Dt:04.09.2019

ORDER

In the G.O. 1st read above, Government have introduced the New Sand Policy 2019.

2. In the G.O. 2nd read above, Government have issued orders amending the Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

3. During the review meeting on New Sand Policy and with regard to fixation of sale price of sand with the Director of Mines & Geology, A.P., and the VC & MD, M/s APMDC Ltd., on 30.08.2019, the Government have discussed the details of expenditure involved in Sand excavation, loading and transportation from the reach to stock yard and loading into the vehicles from stockyard to the consumer destination, charges, taxes etc., and for dispatch of sand from the sand depots established near to the major consuming centres.

4. Government after careful examination of the matter, hereby order to fix the sale price of Sand ex-Stockyard as Rs.375/- per ton of sand (inclusive of applicable taxes and fees) across the State of Andhra Pradesh. The Districts having no source of sand and dependent on transport of sand from Stockyards of other locations, have to include the transportation cost so as to arrive at the ex-stockyard sale price.

5. The Director of Mines & Geology, Andhra Pradesh and the Vice Chairman & Managing Director, M/s. Andhra Pradesh Mineral Development Corporation Ltd., Vijayawada shall take necessary action accordingly.

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. RAMGOPAL
SECRETARY TO GOVERNMENT (MINES)

To
The Director of Mines & Geology, A.P, Ibrahimpatnam.
The VC & MD, APMDC Ltd., Kanuru, Vijayawada

P.T.O.

::2::

Copy to:

All the District Collectors in the State of A.P.
 All the Superintendents of Police in the State.
 The Revenue/Home/Water Resources/Finance/LAW Departments.
 All the JD/DD and ADMG's through the DMG.
 All the District Treasury Officers in the State of A.P.
 The Director, Treasuries & Accounts, A.P., Vijayawada.
 The Pay and Accounts Officer, Vijayawada.
 The Accountant General of Andhra Pradesh, Vijayawada.
 The P.S. to Secretary to CM/CS
 The P.S. to Hon'ble Deputy Chief Minister for Revenue
 The P.S. to Hon'ble Minister for PR & RD and Mines & Geology
 The P.S. to Hon'ble Minister for Water Resources (Irrigation)
 The P.S. to Hon'ble Minister for Finance & Planning
 The P.S. to Hon'ble Minister for Home
 The P.S. to Hon'ble Minister for Housing
 The P.S. to Secy. (Mines)
 The Finance (FMU-REV-I&C) Department
 The Law (H) Department.
 Sf/Sc (File No: INC01-MG0POLI/18/2019.M.II) (Com. No. 910066)

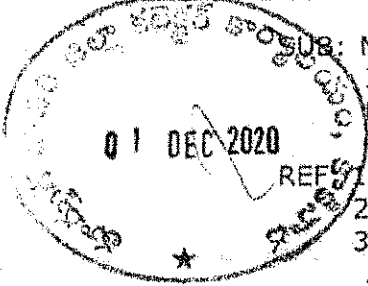
//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES AND COMMERCE (M-III) DEPARTMENT

Memo No.MGODMGE/342/M-III/A2/2020

Dt:26/11/2020



SUB: Mines & Minerals - Regulation of Sand Mining in the State -
Increase of ex-stockyard sale price of Sand from the existing
Rs.375/- to Rs.475/- per tonne - Orders -Issued.

- REF:
- 1) G.O.Ms.No.70, I.I.I&C (M.II) Dept, dt.,04.09.2019.
 - 2) G.O.Ms.No.72, I.I.I&C (M.II) Dept, dt.,04.09.2019.
 - 3) G.O Ms No. 78, Ind & Comm (M.III) Dept, dt: 12.11.2020.
 - 4) From the DM&G., AP., Single e-file No.INC04-26024/25/2020- JD-DMG.

The attention of the DMG, AP., Vijayawada is invited to the references cited. He is informed that Government, in the reference 1st cited, have introduced the New Sand Mining Policy-2019 for the State of Andhra Pradesh and issued orders vide reference 3rd cited further upgrading the existing Sand Policy, 2019.

2) In the reference 4th cited, the DM&G., AP., while giving detailed justification, has requested to increase ex-stockyard sale price of Sand from the existing Rs.375/- to Rs.475/- per tonne.

3) Government, after careful examination of the circumstances reported by the DM&G., AP., and keeping in view the orders issued vide reference 4th cited, hereby order to increase ex-stockyard sale price of Sand from the existing Rs.375/- to Rs.475/- per tonne to compensate for the additional cost incurred and to ensure uninterrupted and sustainable sand operations as well as to safeguard the revenues of State Government.

4) The Director of Mines & Geology, Andhra Pradesh and the Vice Chairman & Managing Director, M/s. Andhra Pradesh Mineral Development Corporation Ltd., shall take necessary action accordingly.

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(M)

To
The Director of Mines & Geology, A.P, Ibrahimpatnam.
The VC & MD, APMDC Ltd., Kanuru, Vijayawada

Copy to:

All the District Collectors in the State of A.P.
All the Superintendents of Police in the State.

P.T.O.

::2::

The Revenue/Home/Water Resources/Finance/LAW Departments.
All the JD/DD and ADMG's through the DMG.
All the District Treasury Officers in the State of A.P.
The Director, Treasuries & Accounts, A.P., Vijayawada.
The Pay and Accounts Officer, Vijayawada.
The Accountant General of Andhra Pradesh, Vijayawada.
The P.S. to Secretary to CM/CS
The P.S. to Hon'ble Deputy Chief Minister for Revenue
The P.S. to Hon'ble Minister for PR & RD and Mines & Geology
The P.S. to Hon'ble Minister for Water Resources (Irrigation)
The P.S. to Hon'ble Minister for Finance & Planning
The P.S. to Hon'ble Minister for Home
The P.S. to Hon'ble Minister for Housing
The P.S. to Pri.Secy. (Mines)
The Finance (FMU-REV-I&C) Department
The Law (H) Department.
SF/SC

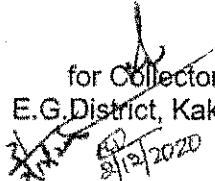
//FORWARDED :: BY ORDER//


SECTION OFFICER

REV-ESEC/120/2020-JA(E4)-CLO-EG

Collector's Office, Kakinada

True copy communicated to all Sub-Collectors, Revenue Divisional Officers, Assistant Director., Mines & Geology., Rajamahendravaram , District sand officer, All Municipal Commissioners and all Tahsildars in the District to follow the above instructions scrupulously.


for Collector,
E.G District, Kakinada.

To
The Sub-Collector, Rajamahendravaram & Amalapuram.
The Municipal Commissioner, Rajamahendravaram & Kakinada.
The Revenue Divisional Officer, Kakinada / Peddapuram / Ramachandrapuram / Rampachodavaram & Yatapaka
All the Municipal Commissioners of respective Municipalities / Nagar Panchayats in the District
All the Tahsildars in the District.
The District Sand officer, Kakinada.
The AD Mines and Geology, Rajamahendravaram.
Copy to CC to Collector/ CC to Jt. Collector (RB & R), / CC to Jt. Collector (V, WS & D), / CC to Jt. Collector (A&W).



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT TO ESTABLISH (CTE) ORDER

Order No: 6488/APPGB/ZO-VSP/KKD/CTE/2022

Date: 24.12.2022

Sub:- APPGB – ZO – VSP – CONSENT TO ESTABLISH (CTE) ORDER – **4.41 Ha. Ordinary Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District** - Consent to Establish of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/12/2021/3832/176.121&173.87, Dt.17.03.2022.
2. CTE application received at Regional Office, Kakinada on 16.12.2022.
3. RO's inspection report received at ZO, Visakhapatnam on 20.12.2022.
4. CTE Committee meeting held on 23.12.2022.

* * *

I **M/s. Jai Prakash Power Ventured Limited** submitted application to the Board vide reference 2nd cited seeking Consent to Establish (CTE) for the Mining of Sand with installed capacities as mentioned below and in a total mining area of 4.41 Ha.

Mining of Sand – 44,100 m³/Annum in 4.41 Ha.,

II. As per the application, the above activity is to be carried out in the Godavari River at **Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District.**

The co-ordinates of the sand mine as per EC are mentioned below:

S. No.	North Latitude	East Longitude
1	16°53'06.92"N	81°47'14.44"E
2	16°53'03.09"N	81°47'16.27"E
3	16°53'07.14"N	81°47'26.23"E
4	16°53'11.33"N	81°47'24.83"E

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 20.12.2022 and observed that the proposed sand mining site is surrounded by Godavari River bed and Kadiyapulanka village is at a distance of about 1.88 km the sand reach towards Eastern direction.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee, hereby issue **CONSENT TO ESTABLISH** to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI.** This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII.** This Order shall be valid for a period up to **16.03.2023.**

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.12.24 10:52:40
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

**To
4.41 Ha. Ordinary Sand Mine in favour of
M/s Jai Prakash Power Ventures Limited
Vemagiri-Kadiyapulanka Village,
Kadiyam Mandal,
East Godavari District.**

- Copy to the EE, RO, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The proponent shall apply for CTO of the Board for mining of sand. The mining shall not be started without valid CTO of the Board.
2. The proponent shall start mining only after marking of the boundary of lease area with pucca pillars at the cost of the lease holder after certification by the mining official and its geo coordinates shall be made available to the District Level Committee.

WATER:

3. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Drinking water	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

4. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.5 Kilo Liters/Day
	Total	0.5 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic – 0.5 KLD	-----	Septic tank followed by soak pit.

AIR:

5. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

6. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
7. The proponent shall carry out the mining as per the approved mining plan.
8. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/12/2021/3832/176.121&173.87, Dt.17.03.2022.

9. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
10. The fugitive emissions from all sources shall be controlled regularly.
11. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
12. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (*CPCB standards*) during excavation in the mining area.

SPECIAL CONDITIONS:

13. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
14. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
15. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
16. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
17. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
18. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No.47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
19. The boundary pillars shall be erected with geo co-ordinates marked on them.
20. No sand mining shall be done during the rainy season.
21. The ramp (*i.e. approach road*) shall be removed after sand mining is completed.
22. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
23. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
24. The proponent shall comply with all the directions issued by the Board from time to time.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
26. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
27. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.12.24
10:52:59 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
4.41 Ha. Ordinary Sand Mine in favour of
M/s Jai Prakash Power Ventures Limited
Vemagiri-Kadiyapulanka Village,
Kadiyam Mandal,
East Godavari District.



RED CATEGORY
CONSENT ORDER

Consent Order No: 6488/APPCB/ZO-VSP/KKD/CTO/2023

Date: 30.01.2023

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Jai Prakash Power Ventures Limited,
4.41 Ha. Ordinary Sand Mine,
Vemagiri-Kadiyapulanka Village,
Kadiyam Mandal,
East Godavari District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
---	---	----

This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Capacity
1.	Mining of Sand in an extent of 4.41 Ha	44,100 m ³ /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **16.03.2023**.

Rajendra
Reddy Thuraka
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2023.01.30
13:05:14 +05'30'

To
M/s. Jai Prakash Power Ventures Limited,
4.41 Ha. Ordinary Sand Mine,
Vemagiri-Kadiyapulanka Village,
Kadiyam Mandal,
East Godavari District

- Copy to the Environmental Engineer, Regional Office, Kakinada information and necessary action and to ensure compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

SPECIAL CONDITIONS:

1. The project authority should start mining only after marking of the boundary of lease area with pucca pillars at the cost of the lease holder after certification by the mining official and its geo coordinates shall be made available to the District Level Committee.
2. The mining unit shall carryout AAQM monitoring once in 6 months with NABL accredited Laboratory.

WATER:

3. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

AIR:

4. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

5. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
6. The proponent shall carry out the mining as per the approved mining plan.
7. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/12/2021/3832/176.121&173.87 Dt. 17.03.2022.
8. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
9. The fugitive emissions from all sources shall be controlled regularly.
10. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
12. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
13. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
14. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
15. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
16. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
17. The boundary pillars shall be erected with geo co-ordinates marked on them.
18. No sand mining shall be done during the rainy season.
19. The ramp (*i.e. approach road*) shall be removed after sand mining is completed.
20. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
21. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
22. The proponent shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
25. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy Thuraka**

Digitally signed by Rajendra
Reddy Thuraka
Date: 2023.01.30 13:05:26 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Jai Prakash Power Ventures Limited,
4.41 Ha. Ordinary Sand Mine,
Vemagiri-Kadiyapulanka Village,
Kadiyam Mandal,
East Godavari District**



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY
CONSENT FOR ESTABLISHMENT

Order No: 6488/APPCB/ZO-VSP/KKD/CFE/2022

Date: 27.01.2022

Sub:- APPCB – CFE – 3.75 Ha Ordinary Sand Mine, Vemagiri Kadiyapulanka Sand Reach at Vemagiri Kadiyapulanka Village, Kadiyam Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/11/2021/3684/171.33&168.27, Dt.24.12.2021.
2. CFE application received at Regional Office, Kakinada through OCMMS on 20.01.2022.
3. RO's inspection report received at ZO, Visakhapatnam on 22.01.2022.
4. CFE Committee meeting held on 24.01.2022.

* * *

I M/s. Jaiprakash Power Ventures Limited submitted application to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) for the Mining of Sand with installed capacities as mentioned below and in a total mining area of 3.75 Ha.

Mining of Sand – 37,500 m³/Annum in 3.75 Ha.,

II. As per the application, the above activity is to be carried out in the Godavari River at **Vemagiri Kadiyapulanka Village, Kadiyam Mandal, East Godavari District.**

The co-ordinates of the sand mine as per EC are mentioned below :

S. No.	North Latitude	East Longitude
1	16° 52' 45.63"N	81° 47' 24.38"E
2	16° 52' 41.85"N	81° 47' 25.77"E
3	16° 52' 43.64"N	81° 47' 35.64"E
4	16° 52' 47.46"N	81° 47' 34.44"E

III. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 21.01.2022 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vemagiri Kadiyapulanka Village, Kadiyam Mandal, East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issue combined **CONSENT FOR ESTABLISHMENT** to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to 31.12.2022.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.01.27
16:44:01 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

**To
M/s Jaiprakash Power Ventures Limited,
JN Road, Rajamahendravaram,
East Godavari District – 533103,
Andhara Pradesh.**

- Copy to the EE, RO, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The proponent shall apply for CFO of the Board for mining of sand. The mining shall not be started without valid CFO of the Board.

WATER:

2. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

3. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.5 Kilo Liters/Day
	Total	0.5 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic – 0.5 KLD	-----	Septic tank followed by soak pit.

AIR:

4. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

5. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
6. The proponent shall carry out the mining as per the approved mining plan.
7. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/11/2021-3684/171.33&168.27, Dt.24.12.2021.

8. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
9. The fugitive emissions from all sources shall be controlled regularly.
10. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
11. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

12. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
13. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
14. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
15. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
16. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
17. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
18. The boundary pillars shall be erected with geo co-ordinates marked on them.
19. No sand mining shall be done during the rainy season.
20. The ramp (i.e. approach road) shall be removed after sand mining is completed.
21. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
22. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
23. The proponent shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra Reddy
Thuraka**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra
Reddy Thuraka
Date: 2022.01.27 16:44:14 +05'30'

**To
M/s Jaiprakash Power Ventures Limited,
JN Road, Rajamahendravaram,
East Godavari District - 533103,
Andhara Pradesh.**



RED CATEGORY
CONSENT ORDER

Consent Order No:6488/APPGB/ZO-VSP/KKD/CFO/2022

Date: 11.02.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s.Jai Prakash Power Ventures Limited,
3.75 Ha Ordinary Sand Mine,
Vemagiri Kadiyapulanka Sand Reach at
Vemagiri Kadiyapulanka Village,
Kadiyam Mandal, East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
---	---	----

This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Capacity
1.	Mining of Sand in an extent of 3.75 Ha	37,500 m ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.12.2022.**

Rajendra
Reddy Thuraka
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.02.11 13:04:10
+05'30'

To
**M/s.Jai Prakash Power Ventures Limited,
3.75 Ha Ordinary Sand Mine,
Vemagiri Kadiyapulanka Sand Reach at
Vemagiri Kadiyapulanka Village,
Kadiyam Mandal, East Godavari District.**

- Copy to the Environmental Engineer, Regional Office, Kakinada information and necessary action.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

AIR:

2. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.
5. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/11/2021/3684/171.33&168.27, Dt.24.12.2021.
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
11. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
12. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
13. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
14. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
15. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
16. The boundary pillars shall be erected with geo co-ordinates marked on them.
17. No sand mining shall be done during the rainy season.
18. The ramp (i.e. approach road) shall be removed after sand mining is completed.
19. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
20. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
21. The proponent shall comply with all the directions issued by the Board from time to time.
22. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

24. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Rajendra
Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra
Reddy Thuraka
Date: 2022.02.11 13:04:21
+05'30'

To
M/s.Jai Prakash Power Ventures Limited,
3.75 Ha Ordinary Sand Mine,
Vemagiri Kadiyapulanka Sand Reach at
Vemagiri Kadiyapulanka Village,
Kadiyam Mandal, East Godavari District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY
CONSENT FOR ESTABLISHMENT

Order No: 6488/APP/PCB/ZO-VSP/KKD/CFE/2022

Date: 04.04.2022

Sub:- APPCB – CFE – 4.69 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka/2021-16 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/11/2021/3686/171.35&168.29, Dt.24.12.2021.
2. CFE application received at Regional Office, Kakinada through OCMMS on 24.03.2022.
3. RO's inspection report received at ZO, Visakhapatnam on 28.03.2022.
4. CFE Committee meeting held on 31.03.2022.

I **M/s. Jai Prakash Power Ventured Limited** submitted application to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) for the Mining of Sand with installed capacities as mentioned below and in a total mining area of 4.69 Ha.

Mining of Sand – 46,900 m³/Annum in 4.69 Ha.,

II. As per the application, the above activity is to be carried out in the Godavari River at **Vemagiri-Kadiyapulanka/2021-16, Sand Reach, Vemagiri Village, Kadiyam Mandal, East Godavari District.**

The co-ordinates of the sand mine as per EC are mentioned below :

S. No.	North Latitude	East Longitude
1	16°52'15.20"N	81°47'36.56"E
2	16°52'10.48"N	81°47'39.56"E
3	16°52'14.13"N	81°47'47.69"E
4	16°52'19.10"N	81°47'44.25"E

III. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 26.03.2022 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vemagiri Village, Kadiyam Mandal, East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issue combined **CONSENT FOR ESTABLISHMENT** to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule

‘A’ & Schedule ‘B’.

- VI.** This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII.** This Order shall be valid for a period up to 23.12.2022.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.04.04
12:57:35 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule ‘A’ & Schedule ‘B’

**To
M/s. Jai Prakash Power Ventured Limited,
4.69 Ha Proposed Ordinary Sand Mine,
Sand Reach Vemagiri-Kadiyapulanka/2021-16,
Vemagiri Village, Kadiyam Mandal,
East Godavari District.**

- Copy to the EE, RO, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The proponent shall apply for CFO of the Board for mining of sand. The mining shall not be started without valid CFO of the Board.
2. The proponent shall start mining only after marking of the boundary of lease area with pucca pillars at the cost of the lease holder after certification by the mining official and its geo coordinates shall be made available to the District Level Committee.

WATER:

3. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

4. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.5 Kilo Liters/Day
	Total	0.5 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic – 0.5 KLD	-----	Septic tank followed by soak pit.

AIR:

5. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

6. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
7. The proponent shall carry out the mining as per the approved mining plan.
8. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/11/2021/3686/171.35&168.29, Dt.24.12.2021.

9. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
10. The fugitive emissions from all sources shall be controlled regularly.
11. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
12. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

13. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
14. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
15. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
16. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
17. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
18. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
19. The boundary pillars shall be erected with geo co-ordinates marked on them.
20. No sand mining shall be done during the rainy season.
21. The ramp (i.e. approach road) shall be removed after sand mining is completed.
22. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
23. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
24. The proponent shall comply with all the directions issued by the Board from time to time.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
26. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
27. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Rajendra Reddy
Thuraka

Digitally signed by Rajendra Reddy Thuraka
Date: 2022.04.04 12:57:48
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Jai Prakash Power Ventured Limited,
4.69 Ha Proposed Ordinary Sand Mine,
Sand Reach Vemagiri-Kadiyapulanka/2021-16,
Vemagiri Village, Kadiyam Mandal,
East Godavari District.



RED CATEGORY
CONSENT ORDER

Consent Order No: 6488/APPCB/ZO-VSP/KKD/CFO/2022

Date: 02.05.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s.Jai Prakash Power Ventures Limited,
4.69 Ha Proposed Ordinary Sand Mine,
Vemagiri-Kadiyapulanka/2021-16,
Sand Reach at Vemagiri Village, Kadiyam Mandal,
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
---	---	----

This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Capacity
1.	Mining of Sand in an extent of 4.69 Ha.,	46,900 m ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **23.12.2022.**

Rajendra
Reddy Thuraka
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.05.02
11:02:49 +05'30'

To
M/s.Jai Prakash Power Ventures Limited,
4.69 Ha Proposed Ordinary Sand Mine,
Vemagiri-Kadiyapulanka/2021-16,
Sand Reach at Vemagiri Village, Kadiyam Mandal,
East Godavari District

- Copy to the Environmental Engineer, Regional Office, Kakinada information and necessary action.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

AIR:

2. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.

5. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/11/2021/3686/171.35&168.29, Dt.24.12.2021.
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (*CPCB standards*) during excavation in the mining area.

SPECIAL CONDITIONS:

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
11. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
12. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
13. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
14. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
15. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
16. The boundary pillars shall be erected with geo co-ordinates marked on them.
17. No sand mining shall be done during the rainy season.
18. The ramp (i.e. approach road) shall be removed after sand mining is completed.
19. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
20. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
21. The proponent shall comply with all the directions issued by the Board from time to time.
22. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
24. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Rajendra

Reddy Thuraka

Digitally signed by
Rajendra Reddy Thuraka

Date: 2022.05.02
11:02:59 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s.Jai Prakash Power Ventures Limited,
4.69 Ha Proposed Ordinary Sand Mine,
Vemagiri-Kadiyapulanka/2021-16,
Sand Reach at Vemagiri Village, Kadiyam Mandal,
East Godavari District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020

Date: 18.12.2020

Sub:- APPCB – CFE & CFO – 4.61 Ha. Proposed Ordinary Sand Mine of Vemagiri Kadiyapulanka 1 Sand reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/11/2020/2290-639, dt.03.12.2020.
2. CFE & CFO applications received at Regional Office, Kakinada on 14.12.2020.
3. RO's inspection report received at ZO, Visakhapatnam on 16.12.2020.

I The Assistant Director, Mines & Geology, Govt. of A.P, East Godavari District submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the mining of Sand with installed capacities as mentioned below and in a total mining area of 4.61 Ha.

Mining of Sand – 46,100 m³/Annum in 4.61 Ha.

II. As per the application and Environmental Clearance, the above activity is to be carried out over the Godavari River bed at **Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District.**

The co-ordinates of the sand mine as per EC are mentioned below :

North Latitude	East Longitude
16° 52'41.87 "	81° 47'27.34 "
16° 52'32.31 "	81° 47'29.35 "
16° 52'33.99"	81° 47'34.49 "
16° 52'43.07"	81° 47'32.54 "

III. The above site was inspected by the Assistant Environmental Engineer (C), Regional Office, A.P. Pollution Control Board, Kakinada on 15.12.2020 and observed that the proposed sand mining site is surrounded by River Godavari.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **30.11.2021**.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.12.18
17:22:38 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
East Godavari District, A.P.**

- Copy to the Environmental Engineer, Regional Office, Kakinada for information.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	6.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	3.0 Kilo Liters/Day
	Total	3.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/11/2020/2290-639, Dt.03.12.2020.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out manually in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy Thuraka** Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.12.18
17:22:58 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
The Assistant Director of Mines & Geology,
East Godavari District, A.P.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020

Date: 21.12.2020

Sub:- APPCB - CFE & CFO - 4.65 Ha. Proposed Sand Mine of Vemagir-Kadiyapulanka - 3 Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/11/2020/2289-638, dt.03.12.2020.
2. CFE & CFO applications received at Regional Office, Kakinada on 14.12.2020.
3. RO's inspection report received at ZO, Visakhapatnam on 18.12.2020.

I The Assistant Director, Mines & Geology, Govt. of A.P, East Godavari District submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the mining of Sand with installed capacities as mentioned below and in a total mining area of 4.65 Ha.

Mining of Sand - 46,500 m³/Annum in 4.65 Ha.

II. As per the application and Environmental Clearance, the above activity is to be carried out over the Godavari River bed at **Vemagir-Kadiyapulanka - 3 Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District.**

The co-ordinates of the sand mine as per EC are mentioned below :

North Latitude	East Longitude
16 ⁰ 52' 04.90 "	81 ⁰ 47' 46.43 "
16 ⁰ 51' 57.07 "	81 ⁰ 47' 50.85 "
16 ⁰ 52' 00.14 "	81 ⁰ 47' 55.58 "
16 ⁰ 52' 08.47"	81 ⁰ 47' 50.48 "

III. The above site was inspected by the Assistant Environmental Engineer (C), Regional Office, A.P. Pollution Control Board, Kakinada on 16.12.2020 and observed that the proposed sand mining site is surrounded by River Godavari.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **30.11.2021**.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.12.21
17:35:58 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
East Godavari District, A.P.**

- Copy to the Environmental Engineer, Regional Office, Kakinada for information.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	6.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	3.0 Kilo Liters/Day
	Total	3.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No.SEIAA/AP/EG/MIN/11/2020/2289-638, Dt.03.12.2020.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out manually in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.12.21
17:36:18 +05'30'

**To
The Assistant Director of Mines & Geology,
East Godavari District, A.P.**